

## Annexure - 1

Goenka Diamond &amp; Jewels Limited; CIRP commenced on 09.12.2022;

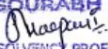
List of creditors as on 25.09.2023

## List of secured financial creditors (other than financial creditors belonging to any class of creditors)

| S. No.       | Name of Creditor      | Detail of claim received |                        | Details of claim admitted |                 |                                     |                             |                       |                          | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any  |
|--------------|-----------------------|--------------------------|------------------------|---------------------------|-----------------|-------------------------------------|-----------------------------|-----------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|------------------|
|              |                       | Date of receipt          | Amount claimed         | Amount of claim admitted  | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party | % of voting share in COC |                            |  |                              |                                    |                  |
| 1            | Punjab National Bank  | 26.12.2022               | ₹ 1,038,888,227        | ₹ 1,026,497,535           | Loan facilities | ₹ 129,948,000                       | ₹ 32,156,000                | No                    | 23.52%                   | ₹ 0.00                     | ₹ 0.00   | ₹ 12,390,692                 | ₹ 0                                | Refer Note no. 5 |
| 2            | Union Bank of India   | 26.12.2022               | ₹ 666,896,540          | ₹ 636,043,764             | Loan facilities | ₹ 636,043,764                       | ₹ 636,043,764               | No                    | 14.58%                   | ₹ 0.00                     | ₹ 0.00   | ₹ 30,852,776                 | ₹ 0                                |                  |
| 3            | Alchemist ARC Limited | 27.12.2022               | ₹ 1,795,785,976        | ₹ 1,775,839,215           | Loan facilities | ₹ 1,775,839,215                     | ₹ 1,775,839,215             | No                    | 40.70%                   | ₹ 0.00                     | ₹ 0.00   | ₹ 19,946,762                 | ₹ 0                                |                  |
| 4            | Punjab & Sind Bank    | 09.03.2023               | ₹ 1,006,742,738        | ₹ 925,237,211             | Loan facilities | ₹ 925,237,211                       | ₹ 925,237,211               | No                    | 21.20%                   | ₹ 0.00                     | ₹ 0.00   | ₹ 81,505,526                 | ₹ 0                                |                  |
| <b>Total</b> |                       |                          | <b>₹ 4,508,313,481</b> | <b>₹ 4,363,617,725</b>    |                 | <b>₹ 3,467,068,189</b>              | <b>₹ 3,369,276,189</b>      |                       | <b>100%</b>              | <b>₹ 0.00</b>              | <b>₹ 0.00</b>                                  | <b>₹ 144,695,756</b>         | <b>₹ 0</b>                         |                  |

## Notes :

- As per Regulation 14 of IBC 2016- Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors to the erstwhile IRP, as further information has been sought from the creditors by the IRP who was appointed vide NCLT order dated 12th April 2023 and such information is pending to be received.
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.
- The Amount covered by Guarantee and security interest is taken as per Form C, however same is subject to review on receipt of information and discussion with Financial Creditor.

For **SOURABH MALPANE**  
  
 INSOLVENCY PROFESSIONAL  
 IP Reg. No. 1881/PA-001/IP-P01265/2018-19/12047